

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:930
ANSWERED ON:27.02.2006
CRUELTY TO ANIMALS
Chowdhury Shri Adhir Ranjan

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government is monitoring the implementation of the existing laws on prevention of cruelty to animals;
- (b) if so, whether these laws are not sufficient to prevent cruelty;
- (c) whether the Government has received requests from the experts and various State Governments to amend the existing laws on prevention of cruelty to animals; and
- (d) if so, the details thereof and the time by which the new legislation is likely to be enacted?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT & FORESTS (SHRI NAMO NARAIN MEENA)

- (a) The monitoring of the implementation of the existing laws on prevention of cruelty to animals is done by Central Government through Animal Welfare Board of India (AWBI) as well as by State Governments.
- (b) The existing laws cover various aspects relating to prevention of cruelty to animals comprehensively.
- (c) & (d) The Government receives requests from time to time regarding different aspects of laws relating to prevention of cruelty to animals. On the basis of feedback received from various quarters, necessary action is taken as required. A consultative group was constituted by the Ministry which comprised of representatives from both Government and Non-Government sectors, representing the interests of pharmaceutical sector as well as of the animal welfare sector. The group's report has been finalized unanimously which is to form the basis for streamlining the existing Rules and Regulations regarding using animals in scientific experiments. Notification containing the Draft of Breeding of and Experiment on Animals (Control & Supervision) Amendment Rules, 2005 have already been published in the Gazette of India inviting suggestions or objections from the persons likely to be affected thereby.